

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI



(17)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/525/(IB)/2017  
NAME OF THE PETITIONER(S) : COROMANDAL ENGINEERING CO LTD  
NAME OF THE RESPONDENT(S) : PRASANTH PROPERTIES PVT LTD  
UNDER SECTION : 9 rule 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	Dominic S. David	Counsel for Respondent	
2.	T. POORNAM R. SAHANA	Counsel for Petitioner	

**ORDER**

Counsels for both the parties are present. Counsel for the Operational Creditor has submitted a document showing the confirmation made by the Corporate Debtor in relation to the outstanding amount of Rs.56 lakh. The same is placed on record. At this stage, Counsel for the Corporate Debtor has produced one cheque dated 06.09.2017 to the tune of Rs.3 lakh drawn at State Bank of India. The same is handed over to the Counsel for the Operational Creditor. Counsel for the Corporate Debtor further submitted that the Corporate Debtor is ready to settle the outstanding debt as mediation process is in progress and prayed for more time. At request, time is enlarged with the condition that by next date of hearing the schedule of payment shall be filed and also the payment of more money to show the bonafide. Put up on 03.10.2017 at 10.30 A.M.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk